

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**




**C. P. NO. 128/2006**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.10.2016**

**NAME OF THE COMPANY:** Mahendra Kumar Johari & Ors V. Johari Jewels (P) Ltd. & Ors.

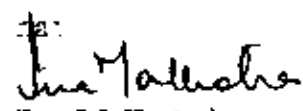
**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	VIVEK MALIK	ADVOCATE	Respondent Nos 5, 9 & 10	
2.	Mr. Karan Malhotra	Adv.	Petitioners.	
3.	Ms. Pooja M. Saigal	Adv.	Resp Nos. 1 & 3	

**ORDER**

Both counsels for the petitioner as well as the respondent submit that the files of the present proceedings are not in order. The documents and the replies have been bifurcated and filed in different compilations. They, therefore, request for permission to prepare proper compilations and paginate them properly before the Ld. Registrar in order to address their final arguments before this Bench.

2. Permission granted.
3. To come up for final arguments on 04.01.2017.

  
**(Ina Malhotra)**  
**Member Judicial**